

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

(Thirteenth Lok Sabha)

FOURTH REPORT

(Presented on 19.4.2000)

I, the Chairman of the Committee on Private Members Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fourth Report.

2. The Committee met on 17 April 2000 for examination of eleven Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:-

Findings of the Committee

1. The Constitution (Amendment) Bill, 2000

*(Amendment of article 16, etc.) by***Shri Prakash Ambedkar, M.P.**

The Bill seeks to amend the Constitution with a view to implementing reservation policy effectively in order to secure due representation of the members of Scheduled Castes and Scheduled Tribes in posts and services and in all educational institutions under the State and also in Private Sector. It further seeks to provide for implementation of the reservation policy notwithstanding anything contained in any judgement or Decree or Directions or Order of any Court of law or Authority having judicial power to the contrary.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

2. The Constitution (Amendment) Bill, 2000

*(Amendment of the Eighth Schedule) by***Shri Bir Singh Mahato, M.P.**

The Bill seeks to amend the Constitution with a view to including `Kur mali language in Eighth Schedule to the Constitution.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

3. The Constitution (Amendment) Bill, 2000

*(Amendment of the Sixth Schedule) by***Dr. (Col.) Dhani Ram Shandil, M.P.**

The Bill seeks to amend the Sixth Schedule to the Constitution with a view to making "Girpar area" in the State of Himachal Pradesh as an autonomous district.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

4. The Constitution (Amendment) Bill, 2000
(*Insertion of new article 371J*) by

Dr. (Col.) Dhani Ram Shandil, M.P.

The Bill seeks to insert a new article 371J in the Constitution with a view to establishing a Development Board with respect to the State of Himachal Pradesh for its overall development.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

5. The Constitution (Amendment) Bill, 2000
(*Insertion of new articles 293A and 293B*) by

Shri Vijay Goel, M.P.

The Bill seeks to insert new articles 293A and 293B in the Constitution with a view to making internal audit compulsory in every Ministry/ Department of the Union and the States.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

6. The Constitution (Amendment) Bill, 2000
(*Substitution of new Schedule for Tenth Schedule*) by

Shri Kirit Somaiya, M.P.

The Bill seeks to substitute the Tenth Schedule of the Constitution with a view to-

- i. omit the provisions regarding merger and split;

- ii. providing for disqualification on the ground of expulsion from the party;

- iii. omit the provisions that the courts will not have jurisdiction; and

- iv. empower the President or the Governor to frame rules under the Tenth Schedule.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill. ****

7. The Constitution (Amendment) Bill, 2000
(*Substitution of new article for article 120, etc.*) by

Dr. A.D.K. Jeyaseelan, M.P.

The Bill seeks to amend the Constitution with a view to:-1. provide that languages in which business in Parliament to be transacted shall be languages mentioned in the Eighth Schedule; 2. provided that Official languages of the Union Government shall be all languages specified in the Eighth Schedule; and 3. Promote the spread of all languages specified in the Eighth Schedule and to develop them. After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

8. The Constitution (Amendment) Bill, 2000

(Amendment of articles 15 and 16) by

Dr. A.D.K. Jeyaseelan, M.P.

The Bill seeks to amend the Constitution with a view to prohibiting discrimination by the State on the ground of language against any citizen of the country.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

9. The Constitution (Amendment) Bill, 2000

(Amendment of article 16, etc.) by

Shri Sushil Kumar Shinde, M.P.

The Bill seeks to amend the Constitution with a view to implementing reservation policy effectively in order to secure due representation of the members of socially and educationally backward classes, Scheduled Castes and Scheduled Tribes in posts and services and in all educational institutions under the State and also in private sector. It further seeks to provide for implementation of the reservation policy notwithstanding anything contained in any judgement or Decree or Directions or Orders of any Court of Law or Authority having judicial power to the contrary.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill. ****

10. The Constitution (Amendment) Bill, 2000

(Amendment of article 171) by

Shri K. Basavana Goud, M.P.

The Bill seeks to amend the Constitution with a view to allowing teachers in primary and middle level recognised educational institutions also to vote in the elections for electing representatives to the Legislative Council of a State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill. ****

11. The Constitution (Amendment) Bill, 2000

(Insertion of new article 16A) by

Dr. V. Saroja, M.P.

The Bill seeks to insert a new article 16A in the Constitution with a view to reserving thirty-three percent of appointments and posts in services under the State in favour of women.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Recommendations

4. The Committee recommend that S/ Shri Prakash Ambedkar, Bir Singh Mahato, Dr. (Col.) Dhani Ram Shandil, S/ Shri Vijay Goel, Kirit Somaiya, Dr. A.D.K. Jeyaseelan, S/ Shri Sushil Kumar Shinde, K. Basavana Goud and Dr. V. Saroja be permitted to move for leave to introduce their Constitution (Amendment) Bills.

NEW DELHI;

April 17, 2000

Chaitra 28, 1922 (Saka)

Members'

P.M. SAYEED

Chairman

Committee on Private

Bills and Resolution